

Central Administrative Tribunal, Principal Bench

O.A.No.2320/2002

New Delhi, this the 6th day of September, 2002

Hon'ble Mr.Justice V.S. Aggarwal, Chairman

Hon'ble Mr.V.K. Majotra, Member(A)

*Delekt
Date contd
20/01/02
OK
mmr-2376/8*

Dr. D.D. Roy,

Working as Family Welfare
Extension Educator,
Dept. of Family Welfare
LHMC & S.K.Hospital

....Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Secretary,

Ministry of Health & Family Welfare,
Nirman Bhawan,
New Delhi-1

2. Director General,

Health Services,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.

3. Principal & Medical Supdt.

LHMC & Smt. S.K. Hospital
New Delhi

....Respondents

Order(Oral)

By Justice V.S. Aggarwal, Chairman

The applicant was appointed as Extension Educator in the family planning unit in Lady Harding Medical College (LHMC). His grievance is that the pay scales of the post of Extension Educator in the Indian Railways as well as in the Ministry of Health earlier were the same. With the report of the 4th Pay Commission, there has been a disparity in the pay scale of the applicant and other Extension Educators in the Ministry of Health though they are discharging the same functions and their duties are identical. Applicant claims that he is the sole Extension Educator in LHMC.

2. It was pointed during the course of submissions that applicant has submitted large number of representations. The last of the representation is dated 21.4.2001. But no decision in this regard has been taken

despite respondent no.3 recommending his case for favourable consideration.

3. Since representation as such is pending, we deem it appropriate and it would be in the interests of justice that a decision in this regard is taken by respondent no.2 preferably by 31.12.2002. The O.A. is disposed of with these directions.

V.K. Majotra
(V.K. Majotra)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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